

GOVERNMENT OF INDIA, MINISTRY OF DEFENCE  
ARMED FORCES TRIBUNAL, PRINCIPAL BENCH



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West Block दिल्ली  
Sector - I, R.K.Puram  
New Delhi - 110 066

F. No. 1(64)/2009/AFT/PB/Adm-II

Dated : 06<sup>th</sup> Feb 2024

CIRCULAR

Applications are invited for filling up the posts of **Registrar** in the **Armed Forces Tribunal, Regional Benches, Chandigarh and Srinagar (function at Jammu)** on deputation basis for a period of three years from suitable candidates, who fulfill the eligibility conditions:-

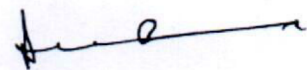
| Ser No | Name of the Post  | No. of Post   | Pay scale (Rs.)     | Eligibility conditions  |
|--------|---|---|---------------------|---|
| 01.    | <b>Registrar</b><br>(General Central Service Group 'A' Gazetted, Non-Ministerial) | Chandigarh - 01<br>Srinagar - 01<br>(function at Jammu) | Pay Matrix Level-13 | Officers of Central Government or State Governments or Supreme Court or High Court or District Courts or Statutory/Autonomous bodies having pensionary benefits or Judge Advocate General Branch of Army, Navy & Air Force and other similar institutions:<br><br>(a) (i) holding analogous post on regular basis in the parent cadre or Department;<br><br>or<br><br>(ii) five years regular service in the parent cadre or Department in the Level-12 of the Pay Matrix; and<br><br>(b) holding degree in law from a recognised University.<br><br><b>Note :</b><br>1. The departmental officers in the feeder grade who are in direct line of promotion, shall not be eligible for consideration for appointment on deputation. Similarly, a deputationist in the Armed Forces Tribunal shall not be eligible for consideration for appointment by promotion channel.<br><br>2. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other Organization or Department of the Central Government shall not ordinarily exceed <b>four years</b> . The maximum age limit for appointment by deputation shall not exceed 56 years with a residual service of four years as on the closing date of receipt of applications. |

Jud. Br. / CTS / Web Committee  
[Signature]

P. D. G. S. J. (M. A.)  
13/2/24



2. The pay of the officer selected on deputation basis will be governed by DoP&T O.M. No. 6/8/2009-Estt(Pay-II) dated 17.06.2010, as amended from time to time.
3. The application in the prescribed pro forma (**Annexure-I**) of the eligible officer, who can be spared in the event of his/her selection may be forwarded to the Principal Registrar, Armed Forces Tribunal, Principal Bench, West Block-VIII, Sector-I, R.K. Puram, New Delhi - 110 066 by the Department **latest by 08<sup>th</sup> Apr 2024 (Monday)** along with photo copies of the **Annual Confidential Reports for the last five years of the candidates along with Vigilance Clearance Certificate**.
4. The applications received without supporting documents, photograph, unsigned and incomplete in any manner, shall be summarily rejected.
5. It may please be noted that this Office is not yet enlisted in the Directorate of Estates for allotment of GPRA (General Pool Residential Accommodation).
6. Candidates who apply for the post will not be allowed to withdraw their candidature subsequently.
7. The period of deputation can be curtailed upon a summary assessment of the performance or upon other administrative exigencies by the Hon'ble Chairperson.



(Dharmender Rana)  
Principal Registrar

Enclosure: Annexure-1

**Distribution :-**

1. The Secretary General, Supreme Court of India
2. The Registrar General, All High Courts
3. The Principal Registrar, Central Administrative Tribunal, New Delhi
4. The Under Secretary, MoD, AFT Cell, New Delhi
5. The JAG Branch Army/Navy/Air Force, New Delhi
6. AFT, Principal Bench, New Delhi - Website
7. The Registrar (I/c), AFT, Regional Bench, Chandigarh - with the request to circulate to locally among Govt. offices located in its jurisdiction. It is further requested that window advertisement may be got published in one of the widely circulated dailies of your region.
8. All Ministries of Govt.
9. The Chief Secretary, Govt. of NCTD, Delhi Secretariat, I.P. Estate, New Delhi - 110 002
10. Guard File.



BIO-DATA/CURRICULUM VITAE PROFORMA

|  |                            |  |    |   |  |
|--|----------------------------|--|----|---|--|
| Post applied for   |                            |  |    |   |  |
| 1. Name and Address<br>(in Block Letters)  |                            |  |    |   |  |
| 2. (i) Date of Birth (in Christian era)  |                            |  |    |   |  |
| (ii) Mobile No.  |                            |  |    |   |  |
| (iii) E-mail I.D.  |                            |  |    |   |  |
| 3. (i) Date of entry into service  |                            |  |    |   |  |
| (ii) Date of Retirement under Central/<br>State Government Rules   |                            |  |    |   |  |
| 4. Educational Qualifications  |                            |  |    |   |  |
| 5. Whether Educational and other<br>qualifications required for the post are<br>satisfied. (If any qualification has been<br>treated as equivalent to the one prescribed in<br>the Rules, state the authority for the same)                                  |                            |  |    |   |  |
| Qualifications/Experience required as<br>mentioned in the advertisement/circular   |                            | Qualifications/experience possessed by the officer |    |   |  |
| Essential  |                            | Essential  |    |   |  |
| A) Qualification   |                            | A) Qualification                                   |    |   |  |
| B) Experience  |                            | B) Experience                                      |    |   |  |
| Desirable  |                            | Desirable  |    |   |  |
| A) Qualification   |                            | A) Qualification                                   |    |   |  |
| B) Experience  |                            | B) Experience                                      |    |   |  |
| 5.1 Note : This column needs to be amplified to indicate Essential and Desirable Qualifications as mentioned in the RRs by the Administrative Ministry/Department/Office at the time of issue of Circular/and issue of Advertisement in the Employment News. |                            |  |    |   |  |
| 5.2 In the case of Degree and Post Graduate Qualifications Elective/main subjects and subsidiary subjects may be indicated by the candidate.   |                            |  |    |   |  |
| 6. Please state clearly whether in the light of entries made by you above, you meet the requisite Essential Qualifications and work experience of the post   |                            |  |    |   |  |
| 6.1 Note : Borrowing Departments are to provide their specific comments/views confirming the relevant Essential Qualification/Work experience possessed by the Candidate (as Indicated in the Bio-data) with reference to the post applied.                  |                            |  |    |   |  |
| 7. Details of Employment, in chronological order. Enclose a separate sheet duly authenticated by your signature, if the space below is insufficient.   |                            |  |    |   |  |
| Office/Institution   | Post held on regular basis | From   | To | *Pay Band and Grade Pay/Pay Scale of the post held on regular basis | Nature of Duties (in detail) highlighting Experience required for the post applied for |



\*Important: Pay-band and Grade Pay granted under ACP/MACP are personal to the officer and therefore, should not be mentioned. Only Pay Band and Grade Pay/Pay scale of the post held on regular basis to be mentioned. Details of ACP/MACP with present Pay Band and Grade Pay where such benefits have been drawn by the Candidate may be indicated as below;

| Office/Institution   | Pay, Pay Band, and Grade Pay drawn under ACP/MACP Scheme | From  | To  |
|--|--|---|---|
|  |  |   |   |
| 8. Nature of present employment i.e. Ad-hoc or Temporary or Quasi-Permanent or Permanent   |  |   |   |
| 9. In case the present employment is held on deputation/contract basis, please state.  |  |   |   |
| a). The date of initial appointment  | b) Period of appointment on deputation/contract          | c) Name of the parent office/organization to which the applicant belongs. | d) Name of the post and Pay of the post held in substantive capacity in the parent organization |
|  |  |   |   |
| 9.1 Note: In case of Officers already on deputation, the applications of such officers should be forwarded by the parent cadre/Department alongwith Cadre Clearance, Vigilance Clearance and integrality certificate.  |  |   |   |
| 9.2 Note : Information under Column 9(c) & (d) above must be given in all cases where a person is holding a post on deputation outside the cadre/organization but still maintaining a lien in his parent cadre/organization.   |  |   |   |
| 10. If any post held on Deputation in the past by the applicant, date of return from the last deputation and other details.  |  |   |   |
| 11. Additional details about present employment :<br><br>Please state whether working under (indicate the name of your employer against the relevant column)<br><br>a) Central Government.<br>b) State Government<br>c) Autonomous Organization<br>d) Government Undertaking<br>e) Universities<br>f) Others |  |   |   |
| 12. Please state whether you are working in the same Department and are in the feeder grade or feeder to feeder grade.   |  |   |   |
| 13. Are you in Revised Scale of Pay? If yes, give the date from which the revision took place and also indicate the pre-revised scale.   |  |   |   |



| 14. Total emoluments per month now drawn |           |                  |
|--|-----------|------------------|
| Basis Pay in the PB                      | Grade Pay | Total Emoluments |
|  |           |                  |

15. In case the applicant belongs to an Organization which is not following the Central Government Pay-scale, the latest salary slip issued by the organization showing the following details may be enclosed.

| Basic Pay with Scale of Pay and rate of increment | Dearness Pay/interim relief/other Allowances etc., (with break-up details) | Total Emoluments |
|---|--|------------------|
|   |  |                  |

|   |  |
|---|--|
| 16. Additional information, if any, relevant to the post you applied for in support of your suitability for the post. This among other things may provide information with regard to (i) additional academic qualifications (ii) professional training and (iii) work experience over and above prescribed in the Vacancy Circular/Advertisement) |  |
| 17. Whether belongs to the Scheduled Castes, the Scheduled Tribes, the Other Backward Classes, and other special categories   |  |

I have carefully gone through the vacancy circular/advertisement and I am well aware that the information furnished in the Curriculum Vitae duly supported by the documents in respect of Essential Qualification/Work Experience submitted by me will also be assessed by the Selection Committee at the time of selection for the post. The information/details provided by me are correct and true to the best of my knowledge and no material fact having a bearing on my selection has been suppressed/withheld.

(Signature of the candidate)

Address: \_\_\_\_\_  
 \_\_\_\_\_  
 \_\_\_\_\_

Date: \_\_\_\_\_



**Certification by the Employer/Cadre Controlling Authority**

The information/details provided in the above application by the applicant are true and correct as per the facts available on records. He/She possess educational qualifications and experience mentioned in the vacancy Circular. If selected, he/she will be relieved immediately.

**2. Also certified that;**

- (i) There is no vigilance or disciplinary case pending/contemplated against Shri/Smt. \_\_\_\_\_
- \_\_\_\_\_
- (ii) His/Her integrity is certified.
- (iii) His/Her CR Dossier in original is enclosed/photocopies of the ACRs for the last 5 years duly attested by an officer of the rank of Under Secretary of the Govt. of India or above are enclosed.
- (iv) No major/minor penalty has been imposed on him/her during the last 10 years Or A list of major/minor penalties imposed on him/her during the last 10 years is enclosed (as the case may be).

Countersigned

Employer/Cadre Controlling  
(Authority with Seal)